

गिरोह शामिल था और यदि हां, तो सरकार ने उनके विरुद्ध क्या कार्यवाही की है ; और

(घ) इन विदेशी राष्ट्रियों ने पंजाब में कैसे प्रवेश किया ?

गृह मंत्रालय में राज्य मंत्री (श्री पी० बंकटसुब्बय्या) : (क) जी हां, श्रीमान ।

(ख) से (घ) सूचना एकत्र की जा रही है और सभापटल पर रख दी जाएगी ।

Formulation of Uniform Employment Service Rules for Central Government Services

4174. SHRI K.A. SWAMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to formulate uniform employment service rules for various categories of all Central Government services especially with regard to important aspects like retirement-age, pension rules, etc. ;

(b) if so, the details thereof ; and

(c) if not, the steps taken by Government to remove anomalies and discontentment among the employees resulting in unrest and disturbances, time and again due to the disparities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c) All Central Civilian Government employees are governed by common set of rules in regard to conduct, discipline and pension as also in matters relating to general conditions of service such as age of retirement, rules relating to fixation of pay etc., except where due to peculiar circumstances, it is considered necessary to prescribe different conditions or where it is felt that different set of rules should govern a class or category of persons. Only with regard to method

of recruitment and rules relating to promotion etc., there may be difference from service to service, or from post to post, on account of the different requirement of each service or post, for which separate service rules or recruitment rules, as the case may be, are prescribed. Even here, considerable measure of uniformity is brought about by executive instructions, which lay down procedure relating to promotion, confirmation, seniority, departmental promotion committees etc.

Liaison Officer to Deal with SC/ST Representations in the Office of District and Sessions Judge, Delhi

4175. SHRI HIRA LAL R. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that there is no separate Liaison Officer in the Office of the District and Sessions Judge, Delhi, to deal with the matters relating to the representations of the Scheduled Castes and Scheduled Tribes only, as is must vide MHA OM/No. 16/17/67-Est (C) dated 10 April, 1968 and A.R O M. No. 36022/5/76-Est (SCT) dated 27 May, 1976 with the result that the Scheduled Castes and Scheduled Tribes Officials of that office are not getting justice ; and

(b) if so, the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b) The Administrative Sub-Judge, Delhi by virtue of his office is required to function as Liaison Officer to deal with the representations of the Scheduled Castes and Scheduled Tribes.

"Pollution due to New Thermal Power Station in Bombay"

4176. DR SUBRAMANIAM SWAMY: Will the PRIME MINISTER be pleased to state :